

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:6354

ANSWERED ON:15.05.2012

SURVEY ON FREEDOM FIGHTERS

Shekhar Shri Neeraj;Singh Shri Yashvir;Solanki Shri Makhansingh;Vijayan Shri A.K.S.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has granted pension to the freedom fighters who were imprisoned during Quit India Movement in Bhalia, Satara and Midnapur etc.;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has conducted any survey to find out the number of freedom fighters in the country;
- (d) if so, the details thereof and the total number of freedom fighters/their eligible dependents who are receiving pension as on date, State-wise;
- (e) whether the Government has received any complaints with regard to non payment of pension to freedom fighters; and
- (f) if so, the details thereof and the total number of such cases reported during each of the last three years and the current year, State-wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

- (a) & (b): The freedom fighters who had applied for central samman pension on the ground of sufferings undergone by them for participation in various Movements during the freedom struggle including the Quit India Movement, recognised under the Swatantra Sainik Samman Pension Scheme, 1980 have been sanctioned samman pension provided they fulfill the eligibility criteria prescribed in the Scheme. Movement-wise data of the freedom fighters and their eligible dependents who have been sanctioned central samman pension is not maintained.
- (c): No such survey of the freedom fighters has been conducted.
- (d): As per the available information about 49,000 freedom fighters and their eligible dependents are drawing central samman pension through Public Sector Banks and Treasuries.
- (e) to (f): Complaints are received from time to time regarding non payment of dependent family pension by the pension disbursing authorities. Such complaints are immediately taken up with the concerned pension disbursing authorities for redressal. The data of such complaints is not maintained.